

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AG APPLIANCES PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	AG Appliances Private Limited
2.	Date of incorporation of corporate debtor	16/03/2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Himachal Pradesh
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U31909HP2004PTC000620
5.	Address of the registered office and principal office (if any) of corporate debtor	Second Floor, Block No. 40 B- 3, Sector 6 Parwanoo, Himachal Pradesh 173220
6.	Insolvency commencement date in respect of corporate debtor	18/06/2021 (Order received by IRP through email from counsel of Operational Creditor on 19.06.2021)
7.	Estimated date of closure of insolvency resolution process	15/12/2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mukesh Kumar Gupta Regn. No. IBBI/IPA-001/IP-P00732/2017-2018/11209
9.	Address and e-mail of the interim resolution professional, as registered with the Board	1609, Sector-16, Faridabad, Haryana 121002 Email: mkgcacs@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	405, New Delhi House, 27 Barakhamba Road, Connaught Place, New Delhi 110001 Email: cirpagapl@gmail.com
11.	Last date for submission of claims	03/07/2021 (As the Copy of order made available to IRP on 19.06.2021, thus 14 days calculated from 19.06.2021)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per the information available with the Interim Resolution Professional
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per the information available with the Interim Resolution Professional
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Relevant forms available at https://ibbi.gov.in/home/downloads (b) Not applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the AG Appliances Private Limited on 18.06.2021 (Copy of order received by IRP through email from counsel of Operational Creditor on 19.06.2021).

The creditors of AG Appliances Private Limited, are hereby called upon to submit their claims with proof on or before 03.07.2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature in blue ink, appearing to be "mk Gupta", written over a horizontal line.

Date: 21.06.2021
Place: Faridabad

Mukesh Kumar Gupta
Interim Resolution Professional
AG Appliances Private Limited
IBBI/PA-001/IP-P00732/2017-2018/11209